

FIR NO. 160/20
PS PIA
State vs. Premshila & Ors.

19.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

The present application is perused. Status report has been received from the IO. Same is taken on record. Copy of the status report be supplied to the applicant/ counsel. Application accordingly, stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020

Magistrate (East)
MM-05 (East)/KKD Court
Delhi

FIR NO. 191/2019
U/s 379/356/411/452 IPC
PS Krishna Nagar
State vs. Ajmal

19.09.2020.

File taken up on an application for withdrawal of surety.

Present: Ld. APP for the State is present through Video Conferencing.

Accused with Ld. Counsel present through VC.

Applicant/surety is present through VC.

Accused is present in the court today. In view of the submissions made in the application, the application stands allowed. Applicant/surety Nahida stands discharged. Accused is directed to furnish fresh surety.

Relist on 26.09.2020.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



State vs. Junaid
e-FIR No.1019/20
U/s 356/379/120-B/34 IPC
PS Shakarpur

19.09.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Junaid.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 13.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is a young person. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of the IO, the co-accused is still at large and the accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 13.08.2020. Case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



Ms. AAKANKSHA VYAS
Advocate
10th Floor,
10th Floor,
Delhi, Delhi

State vs. Ashraf @ Rehan
FIR No.235/20
U/s 379/411/34 IPC
PS PIA

19.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Sh. Aziz Ullah, Ld. Counsel for accused is present through video conferencing.

This is 2nd bail application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ashraf @ Rehan .

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused has been apprehended at the spot by the complainant. Further, as per the reply of the IO, the co-accused is still at large.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 04.09.2020. As per reply of the IO, case property in the present case has already been recovered at the spot on the day of the incident. The reply of IO does not reflect any previous involvement in any other offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020

AAKANKSHA VIJAS
Magistrate
MM-05, Floor,
Kirti Court, Delhi

State vs. Himanshu @ Salman @ Rancho
FIR No.328/20
U/s 380/457 IPC
PS Krishna Nagar

19.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

Bail application perused. Reply of the bail application is on record.

Same is perused.

Ld. Counsel for the accused submits that the accused has been falsely implicated. Further he belongs to a poor family and he has responsibilities. It is further stated that the accused is in JC since 27.06.2020 and investigation has been completed and hence accused may be enlarged on bail.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and huge items of stolen case property of the present case have been recovered from the accused. Further, as per reply of the IO, some items of the stolen case property of the present case are yet to be recovered and co-accused are yet to be apprehended

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. The offences alleged are serious in nature. As per reply of the IO shows that various items from the stolen case property of the present case have been recovered from the accused. Further as per the reply of the IO, the accused is a habitual offender and he is involved in various cases pertaining to similar offences. There is every possibility that the accused might threatened the complainant as well as commit similar offence in the future. Therefore, in the facts and circumstances, bail application is dismissed. Copy of this order be given dasti to the IO. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/19.09.2020

AANKSHA VYAS
Advocate
Court, Delhi
District Court, Delhi

State vs. Unknown
FIR No.253/20
U/s 384/411/34 IPC
PS PIA

19.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant present through VC.

The present application for release of the mobile phone **OPPO A9** and **Scooty DL 7SCF2791** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Mool Chand, wherein it is submitted that there is no objection for the release of vehicle and Mobile phone to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

The aforesaid mobile phone be also released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



19/09/2020
MM-05 (East) Court, Delhi

State vs. Anil Jain
FIR No.303/2020
PS Krishna Nagar
U/s 376 IPC

19.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

IO is not present through VC.

Issue notice to the IO, returnable for 21.09.2020.

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(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020

State vs. Manoj Kumar
FIR No. 425/20
U/s 323/448/452/34 IPC
PS Krishna Nagar

19.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Sh. Saurabh Tuteja, Id. Counsel for the accused is present through VC.

Today, report has been received from the IO/SHO PS concerned regarding verification of the address of the accused.

I have perused the present application. I have also perused the bail bond furnished by the accused in pursuance of the bail order dated 03.09.2020 of this court. The accused has mentioned two addresses on his bail bond, one pertaining to Krishna Nagar and one pertaining to Radhey Shyam Park. I have also perused the verification reports qua the address of the accused and the surety which have been received on previous dates of hearing as well as the report qua the verification of the address of the accused received today. The address of the accused pertaining to Krishna Nagar as mentioned on the bail bond does not stand verified. In so far as the address of accused pertaining to Radhey Shyam Park mentioned on the bail bond is concerned, the verification reports on record reflect that statements of various witnesses have been recorded by the IO and these witnesses have stated to the IO that the accused does not reside at the said address. However, admittedly the owner of the said address is one Surender Malik and he has given a statement to the IO to the effect that the accused shall be residing at the said address i.e. the address pertaining to Radhey Shyam Park. Further in a previous verification report received, on record, the statement of one Sugandh

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has also been recorded by the IO, who has stated that she has sometimes seen the accused at the said address. The bail bond verification reports on record shows that the address of the surety is verified.

In view of the statement of Sh. Surender Malik given to the IO and the fact that the address of the surety is verified, the present bail bond furnished on behalf of the accused Manoj Kumar stands accepted. However, in view of the facts and circumstances of the case, it is further stated that the bail bond of the accused Manoj stands accepted subject to following conditions:-

1. The accused shall mark his attendance before the SHO PS concerned every fortnight until the filing of the chargesheet in the present case.
2. At the time of filing of chargesheet, the IO shall verify the address of the accused and file a fresh report in that regard along with the chargesheet.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself. Copy of this order be also sent to SHO PS concerned for compliance.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



FIR NO. 387/20
PS Shakarpur
State vs. Radhika Murthy
U/s 420/406/34 IPC

19.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Application perused. Bail order dated 12.09.2020 perused.

The Ahlmad has informed the undersigned that FD in the sum of Rs. 2,00,000/- prepared in favour of the present Court is annexed with the application. Same is taken on record. Application accordingly, stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

Sd
(Aakanksha/Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



19.09.2020

FIR NO. 387/20
PS Shakarpur
State vs. Kavita Goyal
U/s 420/406/34 IPC

19.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Application perused. Bail order dated 12.09.2020 perused.

The Ahlmad has informed the undersigned that FD in the sum of Rs. 2,00,000/- prepared in favour of the present Court is annexed with the application. Same is taken on record. Application accordingly, stands disposed off.

Copy of this order be sent to the ld. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



Metropolitan Magistrate (East Delhi)
K.K.D. Court,
Delhi

FIR NO.0314/20
PS Krishna Nagar
State vs.Arun
U/s 379/411/34 IPC

19.09.2020.

Fresh application for calling status report from jail superintendent regarding non releasing of above named accused, received by way of email.

Present : Ld. APP for the State is available for hearing through VC.

None for applicant is present through VC.

Application perused. Report be called from Jail superintendent, concerned jail, Delhi as to why accused Amir has not been released from Jail, in the above mentioned case.

Relist for 22.09.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



19.09.2020
Magistrate
Floor,
Court, Delhi

FIR NO.238/20

PS PIA

State vs. Love Kumar Kaushik

U/s 279/337 IPC

19.09.2020.

Fresh application for release of vehicle no. DL-85CE-7291 on superdari on behalf of the applicant, received by way of email.

Present : Ld. APP for the State is available for hearing through VC.

None for applicant is present through VC.

IO/ SHO to file report on 22.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



19/09/2020
MM-05 (East) Court,
201, 2nd Floor,
Kirti Bhawan Court, Delhi

E- FIR NO.020762/20
PS Shakarpur
State vs. Not known
U/s 379 IPC

19.09.2020.

Fresh application for release of vehicle no. DL-7SAL-7222 on superdari on behalf of the applicant, received by way of email.

Present : Ld. APP for the State is available for hearing through VC.

None for applicant is present through VC.

IO/ SHO to file report on 23.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



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FIR NO.240/20
PS PIA
State vs Kalamuddin
U/s 186/353/342/341/34 IPC

19.09.2020.

Fresh application for release of vehicle no. DL-1Z-0837 on superdari on behalf of the applicant, received by way of email.

Present : Ld. APP for the State is available for hearing through VC.

None for applicant is present through VC.

IO/ SHO to file report on 23.09.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020



FIR NO.34338/17
PS Krishna Nagar
State vs. Bhupender @ Bhopa
U/s 379/411/34 IPC

19.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused Bhupender @ Bhopa, received by way of email.

Present : Ld. APP for the State is available for hearing through VC.

None for applicant is present through VC.

IO/ SHO to file report on 23.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/19.09.2020

